OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

CIRCULAR

In continuation to the earlier Office Order No.37380-37600/Cir./P&T/Admn.-II /HQs/2023 dated 18/09/2023 of this office vide which this office had ordered that Asst. Ahlmads of all the Courts should be custodian of the decided files and mandated them to prepare the decided files in accordance with the prevalent practice/directions/Delhi High Court Rules, consign them to the Record Rooms and submit the taking over report vis decided files in proforma by 30/09/2023. It has been brought to the notice of the undersigned that instead of complying with the even directives some Asst. Ahlmads have started moving representations against the ibid order. Even though a few of them have already been rejected by the undersigned and individual directives have been issued to the representationists but more applications on similar lines were found received.

In light of the foregoing, it is hereby ordered that all such similarly placed requests of the Asst. Ahlmads against office order dated 18/09/2023 stands rejected and all the Ahlmads and Asst. Ahlmads are directed to submit the compliance report in accordance with the directives contained in office order dated 18/09/2023 latest by 31/10/2023, failing which departmental action shall be initiated against such delinquents for dereliction of duty and insubordination, without any further notice.

Note: All the Presiding Officers are requested to ensure compliance in their respective Courts in letter and spirit by 31/10/2023 at the latest and inform any delinquency thereof to this office in a time bound manner, <u>post fixing the accountability</u>.

C 26/10/23

(Narottam Kaushal) Principal District & Sessions Judge (HQs) Tis Hazari Courts, Delhi &

Dated, Delhi the 2 6 OCT 2023

68-708

No. _____ Cir./P&T/Admn-II/HQs/2023

Copy forwarded for information and necessary action to:

- 1. All the Principal District & Sessions Judges, Delhi/New Delhi with the request to ensure compliance of this circular in their respective Districts.
- 2. All the Presiding Officers, Central District, THC, Delhi to ensure adherence, and report any delinquency thereof post 31/10/2023.
- 3. All the Officer In-Charges, Record Rooms, all Districts, Delhi/New Delhi.
- 4. The Branch Incharge, Judicial Branch & Digitization Section of all Districts, Delhi/New Delhi to do the needful.
- 5. The Branch Incharge, Vigilance Branch, all Districts, Delhi/New Delhi.
- 6. The Personal Office of the undersigned.
- 7. The Sr. Accounts Officer / Accounts Officer, Central, THC, Delhi.
- 8. The Dealing Assistants, Personal File, LAYERS Seat, Central, THC, Delhi for further necessary action.
- 9. The Dealing Asst., Website Committee, THC with the direction to upload the circular on the 'Employees Corner' (on Website).

Principal District & Sessions Judge (HQs) Tis Hazari Courts, Delhi a